

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI.**

ORIGINAL APPLICATION NO.08 of 2022 (SZ)

M.S.Raja,
4/1, Saraswathi Amman Kovil Street,
Puthukudi – 628 621.
Srivaikundam,
Thoothukudi District.

...Applicant

Vs

The Union of India,
Rep. by its Secretary to Government,
Ministry of Environment and Forests and
Climate Change, Government of India,
Paryavaran Bhavan,
New Delhi & others.

...Respondents

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Filed by
Thiru. S. Sai Sathya Jith,
Advocate, Chennai.

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**REPORT FILED ON BEHALF OF THE 4TH & 5TH RESPONDENTS
TAMIL NADU POLLUTION CONTROL BOARD.**

I, S. Ragupathi, S/o. Sanganan, Hindu, aged about 58 years, having my office at No. 76, Mount Salai, Guindy, Chennai -600 032, do hereby solemnly affirm and sincerely state as follows:

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai and I am filing the Report on behalf of the 4th & 5th Respondents Tamil Nadu Pollution Control Board and as such I am well acquainted with the facts of the case as per records.

2. It is respectfully submitted that the 6th respondent unit of M/s. V.V. Titanium Pigments Private Limited Captive Power Plant, originally installed machinery for 6 MW coal fired Thermal Captive Power Plant in the premises of Survey Numbers. 1225, 1227/1 and 1227/2 of Meelavittan Part I Village, Thoothukudi District. Subsequently, the unit has downsized the plant capacity from 6 MW to 4.5 MW by adopting following the technology.

➤ The downsizing has been done by replacement of Governor Lift and Throttle Valves of reduced capacity to reduce the flow of high pressure steam to turbine.

➤ Further, all the operational and safety relays on electrical generation and distribution side have been reset and locked at reduced system parameters suiting to 4.5 MW power Generation.

The industry informed that due to the above mentioned arrangements it is not possible for production of power generation more than 4.5 MW. Even though the Steam Turbine has been installed for the generation of power of 6 MW, the same has retrofitted to generate Power to the maximum level of 4.5 MW. The Steam Governor has been reported to have replaced to have reduced steam flow, which is reported in the letter dated. 01/07/2016 of M/s. TEKO'NER Projects & Engineering Pvt Ltd, Coimbatore, who are the consultants for the industry. Further, the Chief Electrical Inspector, Chennai in his letter dated 13.10.2017 has granted approval for operating the equipments, in which the Turbine Rating is mentioned as 4.5 MW. It is also informed that the Director of Industrial Safety and Health has granted plan approval for Captive Power Plant of 4.5 MW vide letter dated. 25.01.2018

3. It is respectfully submitted that the industry also stated that out of the total power generated from the 4.5 MW Captive Power Plant, 3.5 MW will be used for captive consumption and 1.0 MW will be exported to their sister concern through grid, which comes under the purview of TANGEDCO. The Chief Electrical Inspector, Chennai and the TANGEDCO are the competent authority to ensure that the said power plant is operated within 4.5 MW capacity.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.

VERIFICATION

I, S. Ragupathi, S/o. Sanganan, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai, do hereby verify that the contents of above report are true to the best of my knowledge through records.


 11/10/2018
 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032
BEFORE ME


 11/10/2018
 JOINT CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
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Advocate for Respondent: TNPCB
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.

Date:11.10.2022.